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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, NIZAM PALACE

O. A. no. 350/1038 of 2016;

In the matter of :

An application under Section 19 of
the Administrative Tribunal Act, 1985;

- And -

In the matter of :

1. Prasanta Tudu,

son of late Kalipada Tudu.

2. Susanta Tudu,

son of late Kalipada Tudu.,

3. Radha Nath Tudu,

son of late Kalipada Tudu,

All are residing at Village - Tentuldanga,

Police Station - Barikul, Post Office -

Melera, Block - Raipur, District - Bankura,

under Khatra Sub- Division, Pin-722162;

... Applicants.

...2.

- Versus -

1. The Union of India, service through the Secretary, Department of Income Tax, Ministry of Law & Justice, Kolkata Bench, 11, Strand Road, Kolkata-700 001;
2. The Principal Chief Commissioner of Income Tax, West Bengal and Sikkim, Establishment Section, Aayakar Bhavan, Room No. 1/9, P-7, Chowringhee Square, Kolkata-700 069;
3. The Joint Commissioner of Income Tax, Range-55, 54/1, Rafi Ahmed Kidwai Road, Kolkata-700 016;
4. The Chief Commissioner of Income Tax, (CCA), Kolkata-1, Kolkata, Aayakar Bhawan, P-7, Chowringhee Square, Kolkata-700069;
5. The A.O. / D.D.O. -8, Kolkata-8, 54/1, Rafi Ahmed Kidwai Road, Kolkata-16;

...3.



6. The Senior Accounts Officer, Zonal
Accounts Office, C.B. D. T. Kolkata, 20-B,
Abdul Hamid Street, 4th floor, Kolkata-
700 069;

7. The Pay & Accounts Officer, Zonal
Account Office, Central Board of Direct
Taxes (Expenditure) 20-B, Abdul Hamid
Street, 4th floor, Kolkata-700 069;

8. The Additional Commissioner of Income
Tax Range-55(Kol), 54/1, Rafi Ahmed Kidwai
Road, Kolkata-700 016;

... Respondents.



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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1038/2016

Date of Order: 29.01.2019

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

Prasanta Tudu & Others -vs- Income Tax

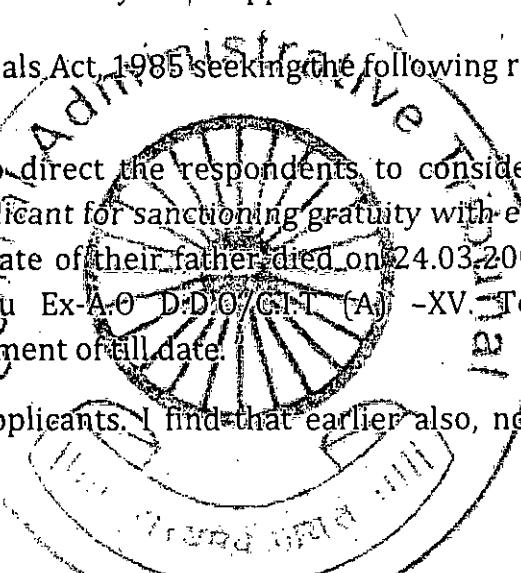
For the Applicant(s): None

For the Respondent(s): Mr. P. N Sharma, Counsel

ORDER (ORAL)

A.K Patnaik, Member (J):

This O.A has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:


" To direct the respondents to consider the case of your applicant for sanctioning gratuity with effect from the date of death of their father died on 24.03.2006 of Late Kalipada Tudu Ex-A.O D.D.O/G.I.T (A) -XV. Total amount delay payment of till date."

2. None for the applicants. I find that earlier also, none appears for the applicants.
3. Today, Mr. P. N Sharma, Ld. Counsel appearing for the respondents submitted that in the meantime the claim of the applicants has already been settled and it has been stated in the reply statement at Annexure R/5 (page 26 of the reply).
4. Taking into account such submission made by Mr. Sharma, Ld. counsel for the respondents, I presume that the applicants are no more interested to pursue the matter. Accordingly, the O.A is dismissed on the ground of non prosecution.

Al

5. A copy of this order be transmitted to the applicants in the postal address given in the cause title.
6. A plain copy of this order be also handed over to Mr. P. N Sharma, Ld. Counsel for the respondents, who is present and heard in extenso.

(A.K Patnaik)
Member (J)

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